

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 2346/2001

New Delhi this the 6th day of September, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

1. Mr. R.B. Yadav
R/O, 2019, Gulabi Bagh,
Delhi-110 007.
2. Mrs. Lata Gupta,
New Rohtak Road, Karol Bagh,
New Delhi-110 005.
3. Mrs. Pushpa Pathak,
8/550, Lodi Colony,
New Delhi-110 003.

-Applicants

(By Advocate: Shri V.S.R. Krishna)

Versus

Govt. of NCT of Delhi,
Through

1. The Chief Secretary,
Govt. of NCT of Delhi,
Delhi Sachivalya,
I.P. Estate,
New Delhi.
2. The Secretary,
Department of Social Welfare,
Govt. of NCT of Delhi,
Delhi Sachivalya,
I.P. Estate, New Delhi.

-Respondents

ORDER (Oral)

By Justice Ashok Agarwal, Chairman

A review D.P.C. has been convened on 15.9.2000 for making promotions to the posts of Superintendents/Child Development Project Officers (for short 'CDPO'). The recommendations of the review DPC have, however, not so far been implemented by the respondents. In the circumstances, a prayer is made for directions to the respondents to issue necessary orders of promotions



(2)

based on the recommendations of the aforesaid review DPC. In our view, the claim made is just and proper and the same is accordingly granted.

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2. Present OA is disposed of in terms of prayer clause 8(ii) and (iii) which are in the following terms:-

"ii) To direct the respondents to implement the recommendations of review DPC convened on 15.9.2000 for making promotions to the grade of Superintendents/CDPO.

~~iii) To direct the respondents to issue the necessary orders of promotion of the applicants as on the back date in pursuance of the recommendations of the review DPC alongwith all consequential benefits like seniority and further promotions etc".~~

We direct accordingly. No costs.

V.K. Majotra

(V.K. Majotra)
Member (A)

Ashok Agarwal

(Ashok Agarwal)
Chairman

cc.